

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

.....

New Delhi, the 17th June, 1987.

NOTIFICATION
INCOME-TAX

S.O.No. _____ In pursuance of sub-clause(ii) of clause(a) of sub-section (1) of Section 138 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby specifies the 'The Superintendent of Police, Vigilance, Flying Squad-II, Punjab, Patiala' or any other Officer specifically authorised by him in this behalf for the purpose of the said sub-clause.

Sd/-
(Y.K. Batra)

Under Secretary to the Government of India

F.No.225/115/86-ITA.II

NOTIFICATION NO. 7348

To

The Manager,
Government of India Press,
Mayapuri,
New Delhi.

Copy forwarded to :-

1. The Superintendent of Police, Vigilance, Flying Squad-II, Patiala, Punjab.
2. The Commissioner of Income-tax, Amritsar, Aayakar Bhavan, Maqbool Road, Amritsar-143 001 with reference to his letter F.No.CB/VSV/15(101)/1138 dated 30.9.1986.
3. All Commissioners of Income-tax.
4. All Directors of Inspection including D.G.M.S.(I.T.).
5. National Academy of Direct Taxes, P.B.No.40, Nagpur.
6. Comptroller & Auditor General of India (50 copies).
7. Joint Secretary, Ministry of Home Affairs, New Delhi.
8. Joint Secretary & Legal Adviser, Ministry of Law, New Delhi.
9. All Officers & Technical Sections of CBDT, New Delhi.
10. O.S.D.(Legal), 4th Floor, Super Bazar Building, Connaught Circus, New Delhi.
11. I.A.C. Inspection Division(CBDT), Mayur Bhavan, New Delhi.

(Y.K. Batra)

Under Secretary to the Government of India